

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20272 of 2018

(Arising out of Order-in-Appeal No. 532-534/2017-CT dated 13/12/2017
passed by the Commissioner of Central Tax (Appeals-II), Bangalore)

**M/s. Menzies Aviation Bobba
(Bangalore) Pvt. Ltd.,**

No C-04L, Cargo Terminal 1,
Kempegowda International Airport,
Devanahalli,
Bangalore - 560030
Karnataka

Appellant(s)

VERSUS

**The Commissioner of Central Tax,
Bangalore North,**

No-59, HMT Bhawan,
Ground Floor, Bellary Road,
Bangalore - 560032
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Mr. P. Gopakumar,
Joint Commissioner (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20839 / 2020

Date of Hearing: 15/12/2020

Date of Decision: 15/12/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **15/12/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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